

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:737  
ANSWERED ON:29.07.2010  
COMMERCIAL USE OF VACANT RAILWAY LAND  
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**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways propose to enter into public-private partnership mode for commercial utilization of vacant railway land and air-space;
- (b) if so, the details of the proposals approved by the Railways for the purpose, during the past three years;
- (c) the total cost of the approved projects;
- (d) whether any such project has been identified for Kerala; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) to (e): Vacant railway land and air space not required by Railways for its immediate future operational needs is entrusted to Rail Land Development Authority (RLDA) by Ministry of Railways for commercial development. RLDA follows lease models where railway land is leased on long term basis for 30-45 years on payment of upfront lease premium or spread over a period of time. So far, 135 sites measuring 3761 acres have been entrusted to RLDA for commercial development. No site in the State of Kerala has been entrusted to RLDA for commercial development so far.